Pradesh from the Banaras Hindu University, to let us know will it be viable to have a big FCI godown in every block ?

SHRI HARIKESH BAHADUR : Yes.

SHRI M.S. SANJEEVI RAO : We give it to the State and it is for the State to build their own warehousing corporation and supply it.

SHRI HARIKESH BAHADUR : Why did I make this suggestion, because this transport charge will be on the Government and the people will not have to pay for the transport. That is why we want.

MR. DEPUTY SPEAKER : The Minister has answered all the main questions. Half-an-hour discussion is over.

18.27 Hrs.

EMIGRATION BILL—*Contd.*

MR. DEPUTY-SPEAKER : There are amendments to the consideration Motion. We will dispose of them.

I will now put Amendment No. 2 moved by Shri R.L.P. Verma to the vote of the House.

Amendment No. 2 was put and negatived.

MR. DEPUTY-SPEAKER : I will now put Amendment No. 3 by Shri E. Balanandan to the vote of the House.

Amendment No. 3 was put and negatived.

MR. DEPUTY-SPEAKER : I will now put Amendment No. 4 and 5 by Shri G.M. Banatwala to the vote of the House.

Amendment Nos. 4 and 5 were put and negatived.

MR. DEPUTY-SPEAKER : I will now put Amendment No. 39 by Shri M.M. Lawrence to the vote of the House.

Amendment No. 39 was put and negatived.

MR. DEPUTY-SPEAKER : Now, the Question is :

"That the Bill to consolidate and amend the law relating to emigration of citizens of India, be taken into consideration."

The Motion was adopted.

MR. DEPUTY-SPEAKER : The House will now take up Clause-by-clause consideration of the Bill.

MR. DEPUTY-SPEAKER : Clause 2 Shri G.M. Banatwalla is not present and Shri Mool Chand Daga is not moving his Amendment.

The question is :

"That Clause 2 stand part of the Bill.

The Motion was adopted.

Clause 2 was added to the Bill.

MR. DEPUTY-SPEAKER ; Now clause 3. Shri R.L.P. Verma is absent.

The question is :

"That Clause 3/stand part of the Bill."

The Motion was adopted.

Clause 3 was added to the Bill.

MR. DEPUTY-SPEAKER : CLAUSES 4 AND 5—Shri G.M. Banatwalla and Shri R.L.P. Verma are absent. And in Clause 5 there is no Amendment. So, I will put both the Clause together to the vote of the House.

The Question is :

"That Clauses 4 and 5 stand part of the Bill."

The Motion was adopted.

Clauses 4 and 5 were added to the Bill.

CLAUSE 6—EMIGRATION CHECK-POSTS

MR. DEPUTY-SPEAKER : Shri G.M. Banatwalla and Shri R. L. P. Verma are absent. Shri Mool Chand Daga, are you moving your Amendment ?

SHRI MOOL CHAND DAGA : I am moving my amendment.

I beg to move :

Page 4, line 32,—

for "specified" *substitute* "notified" (43)

It is a very valid amendment. It should be accepted. Why should it be specified ?

It should be notified. I am talking about Clause 6.

THE MINISTER OF LABOUR REHABILITATION (SHRI VEERENDRA PATIL): For the benefit of the hon. Member, I read clause 6 (1):

> "Where the Central Government considers that, with a view to preventing or checking the contravention of the provisions of this Act, it is necessary so to do, it may, by notification, set up such number of emigration check-posts at such places as may be specified."

MR. DEPUTY SPEAKER: Mr. Daga, you must see it with your glasses. Now, are you pressing, or are you withdrawing it?

SHRI MOOL CHAND DAGA: I am withdrawing it.

MR. DEPUTY SPEAKER: Has Mr. Daga the leave of the House to withdraw his amendment?

Amendment No. 43 was, by leave, withdrawn.

MR. DEPUTY SPEAKAR: The question is:

> "That Clauses 6 and 7 stand part of the Bill."

The Motion was adopted.
Clauses 6 and 7 were added to the Bill.

MR. DEPUTY SPEAKER: Clause 7A, new clause. Shri Banatwalla is not here. The question is:

> "That Clauses 8 to 10 stand part of the Bill."

The Moiton was adopted.
Clauses 8 to 10 were added to the Bill.

MR. DEPUTY SPEAKER: Now Clause 11. Mr. Banatwalla is not here. Mr. Daga is not moving his amendments. The question is:

> "That Clause 11 stand part of the Bill.

The Motion was adopted.
Clause 11 was added eo the Bill.

MR. DEPUTY SPEAKER: For Clause 12, there is no amendment. The question is:

> "That Clause 12 stand part of the Bill."

The Motion was adopted.
Clause 12 was added to the Bill.

Clause—13—Renewal of Registration

MR. DEPUTY SPEAKER: Now Clause 13. Mr. R.L.P. Verma is not present. Mr. Daga, are you moving your amendments?

SHRI MOOL CHAND DAGA: Yes. I beg to move:

Page 6, line 44,—

add at the end—

> "and at the time of renewal, the registering authority may call for such information as he may consider fit" (46)

Page 6, *after* line 47 *insert*—

> "provided further that the registering authority may for valid reasons condone the delay." (47)

SHRI VEERENDRA PATIL: I can accept amendment No. 47 subject to the following changes in the wording. I will read it:

Page 6, *after* line 47 *insert*—

> "provided further that the registering authority may for valid reasons condone the delay." (47)

We may accept the amendment subject to the following changes in the wording. The amended amendment—which I have amended—will read as follows:

Page 6, *after* line 47 *insert*—

> "provided further that the registering authority may entertain an application for the renewal of a certificate which has been made at any time during the period of three months prior to the date on which the certificate would but for such renewal cease to be valid if the applicant satisfies the registering authority that he had sufficient cause for not making such application before the said period."

MR. DEPUTY SPEAKER: Mr. Minister, you can give this amendment which you have suggested now, in writin;; and it can be allowed.

SHRI VEERENDRA PATIL : I will give it.

MR. DEPUTY SPEAKER : I am putting amendment No. 47 moved by Shri Daga, as amended by the Minister. The question is:

Page 6, *after* line 47 *insert* —

"provided further that the registering authority may entertain an application for the renewal of a certificate which has been made at any time during the period of three months prior to the date on which the certificate would but for such renewal cease to be valid if the applicant satisfies the registering authority that he had sufficient cause for not making such application before such period." (47)

The Motion was adopted.

MR. DEPUTY SPEAKER : Mr. Daga, are you withdrawing amendment No. 46 ?

SHRI MOOL CHAND DAGA : Yes.

MR. DEPUTY SPEAKER : Is it the pleasure of the House that the amendment No. 46 moved by Shri Daga be withdrawn?

Amendment No. 46 was, by leave, withdrawn.

MR. DEPUTY SPEAKER : The question is :

"That Clause 13, as amended, stand part of the Bill."

The motion was adopted.

Clause 13, as amended was added to the Bill.

Clause 14—Cancellation, Suspension, etc. of a Certificate

MR. DEPUTY SPEAKER : Shri Banatwalla—not present. Shri Verma—not present.

SHRI MOOL CHAND DAGA (Pali) : I beg to move :

Page 7, line 2,—

omit "and on no other ground" (48)

Page 7, lines 18 and 19,—

omit "to imprisonment for not less than six months" (49)

On page 7 of the Bill, it reads as follows :

"The registering authority may cancel any certificate on any one or more of the following grounds and on no other ground, namelly :—"

"and on no other ground," these words should be deleted.

SHRI VEEREDRA PATIL : These words, by way of abundant caution, we have added. This is according to the advice given to us by the Ministry of Law.

MR. DEPUTY SPEAKER : Are you pressing for it ?

SHRI MOOL CHAND DAGA : No.

MR. DEPUTY SPEAKER : Has Shri Mool Chand Daga leave of the House to withdraw his amendments ?

SEVERAL HON. MEMBERS : Yes.

Amendments Nos. 48 and 49 were by leave, withdrawn.

MR. DEPUTY SPEAKER : The question is :

"That Clause 14 stand part of the Bill."

The motion was adopted.

Clause 14 was added to the Bill.

MR. DEPUTY SPEAKER : Now Clause 15. Are you moving your amendment ?

SHRI MOOL CHAND DAGA : No.

MR. DEPUTY SPEAKER : The question is :

"That Clause 15 stand part of the Bill."

The motion was adopted.

Clause 15 was added to the Bill.

MR. DEPUTY SPEAKER : Clause 16—Shri Banatwalla—not present. The question is :

"That Clause 16 stand part of the Bill."

The motion was adopted.

Clause 16 was added to the Bill.

MR. DEPUTY SPEAKER : Now Clause 17. Shri Banatwalla—not present. Are you moving amendment ?

SHRI MOOL CHAND DAGA : No.

MR. DEPUTY SPEAKER : There are no amendments to clause 18. The question is :

"That Clauses 17 to 18 stand part of the Bill."

The motion was adopted.

Clauses 17 to 18 were added to the Bill.

MR. DEPUTY SPEAKER : Now Clause 19 Shri Banatwalla—not present. There are no amendments to clause 20. The question is :

"That Clauses 19 to 20 stand part of the Bill."

The motion was adopted.

Clauses 19 to 20 were added to the Bill.

MR. DEPUTY SPEAKER : Clause 21. Are you moving your amendment ?

SHRI MOOL CHAND DAGA : No.

MR. DEPUTY SPEAKER : The question is :

"That Clause 21 stand part of the Bill."

The motion was adopted.

Clause 21 was added to the Bill.

Clause 22—Appeals

MR. DEPUTY SPEAKER : Shri Banatwalla—not present.

SHRI MOOL CHAND DAGA : I beg to move :

Page 10, line 37,—

add at the end—

"which shall not exceed rupees ten" (53)

Page 11, lines 3 and 4,—

omit "and on no other ground" (54)

Page 11,—

after line 26, insert —

"Provided that no such order shall be made unless the applicant has been given an opportunity of being heard." (55)

"Provided that no such order shall be made unless the applicant has been given an opportunity of being heard." This is a national principle of justice that whenever a decision is taken against a person, he must be given an opportunity of being heard; then only a decision should be given. It should be accepted.

SHRI VEERENDRA PATIL : It is all administrative power.

SHRI MOOL CHAND DAGA : That cannot be delegated. Nobody is interested in going through the Bill. It is not a delegated legislation. Nobody should be punished unless and until he is heard, because it is again the Constitution. If you want to condemn a person, the basic principle is that the aggrieved man must be given an opportunity of being heard. I have simply added these words and nothing else. The Minister should accept this.

SHRI VEERENDRA PATIL : It is not possible to accept this amendment simply because in the course of exercising his duties as Protector of Emigrants he has to pass several orders. If I accept the amendment of the hon. Member, then in the case of rejection, the party has to be given a notice. Then the party has to appear before him. He has to hear the party. That means, that officer will become a quasi-judicial officer. And this procedure will become a time consuming process.

Therefore, it is not acceptable. Moreover, there is a provision for appeal. The aggrieved party can go in appeal.

MR. DEPUTY-SPEAKER : Now I shall put Amendments Nos. 53, 54 and 55 moved by Shri M.C. Daga to clause 22 to vote.

Amendments Nos. 53, 54 and 55 were put and negatived

MR. DEPUTY-SPEAKER : The question is :

"The clause 22 stand, part of the Bill."

The motion was adopted.

Clause 22 was added to the Bill

Clauses 23 to 26 were added to the Bill

Clause 27—Previous Sanction of Central Government necessary.

Amendment made

Page 13,—

after line 48, *insert*—

"'Provided that no sanction shall be required when an offence has been committed in respect of an emigrant or an intending emigrant and the complaint is field by such emigrant or intending emigrant, or on behalf of such emigrant or intending emigrant, by the father, mother, husband, wife, son, daughter, brother, sister or guardian of such emigrant or intending emigrant, or if such emigrant or intending emigrant is a member of a joint Hindu family, by the Manager of that family."(59)

(Shri Veerendra Patil)

MR. DEPUTY-SPEAKER : The question is :

"That clause 27, as amended, be adopted."

The motion was adopted.

Clause 27, as amended, was added to the Bill

Clause 28 was added to the Bill.

Clause 29—Determination of question as to whether a person is an emigrant.

SHRI MOOL CHAND DAGA : I am moving an amendment to Clause 29. I beg to move.

Page 14,

after line 11, *insert*—

"Provided that no order prejudicial to the interests of a person shall be passed without giving him an opportunity of being heard." (56)

SHRI VEERENDRA PATIL : I have already replied to that, Sir.

SHRI MOOL CHAND DAGA : Sir, where a question arises before a Protector of Emigrants as to whether a person intends to depart from India and his application is being rejected, I say that he must be given a chance to be heard. That is valid also, otherwise how can the relevant decision be taken against a person if that person is not given a chance of even being heard ?

MR. DEPUTY SPEAKER : He has already explained his position.

SHRI MOOL CHAND DAGA : All right, Sir. That is just for record.

MR. DEPUTY SPEAKER : how put amendment No. 56 to clause 29 to the vote of the House.

The Amendment No. 56 was put and negatived.

MR. DEPUTY SPEAKER : The question is :

"That Clause 29 stand part of the Bill."

The motion was adopted.

Clause 29 was added to the Bill.

MR. DEPUTY SPEAKER : There are no amendments to Clauses 30 to 42. Therefore, I put clauses 30 to 42 to the vote of the House. The question is :

"That Clauses 30 to 42 stand part of the Bill."

The motion was adopted.

Clauses 30 to 42 were added to the Bill.

MR. DEPUTY SPEAKER : Clause 43. Mr. Banatwalla, not present. The question is :

"That Clause 43 stand part of the Bill."

The motion was adopted

Clause 43 was added to the Bill.

Clause 44—Notification and rules ot be laid before Parliament

MR. DEPUTY SPEAKER : We come to Clause 44.

SHRI VEERENDRA PATIL : There is an amendment, Sir. I beg to move :

"Page 19, line 30,—

after "issued under" *insert*—

"clause (e) of sub-section (1) of section 2," (60)

MR. DEPUTY SPEAKER : Mr. Daga, what about your amendment ?

SHRI MOOL CHAND DAGA : I am putting my amendment.

MR. DEPUTY SPEAKER : You are moving amendment No. 57 or 58 ?

SHRI MOOL CHAND DAGA : I am moving both 57 and 58 ..(*Interruptions*). Kindly hear me on this amendment Sir. I want to know what are the basic principles because in every clause you find 'as prescribed' ? So many clauses will be prescribed. Because this is a subordinate legislation. So, every rule regulation, bye-law, according to your own Rule 223, is to be laid on the Table of the House. Now, We see that particular clauses he has pointed out. I say, for every rule, regulation, bye-law, there is a model clause which has been adopted by this Parliament in the year 1955, then again in the year 1962 and then again in 1967, and that model clause which is in your rule, should be put. Every rule, regulation, bye-law notification which is made under this rule, should be laid on the Table of the House.

SHRI VEERENDRA PATIL : Sir, what the hon. Member wants is that all the notifications issued under this Act be placed on the Table of the House. There are so many notifications which are issued with which the people are not concerned, the emigrants are not concerned. That is why only notifications which are issued under Clauses 31 and 32 which are very important ..(*Interruptions*).

SHRI MOOL CHAND DAGA : Every bye-law, notification should be laid on the Table of the House. So, I beg to move :

"Page 19, line 30,—

omit "issued under section 30, section 31 or section 32" (57)

"Page 19, line 31,—

omit "made under section 43"(58)

MR. DEPUTY SPEAKER : I thall first put Government amendment No. 60 to the vote of the House. The question is :

"Page 19, line 30, —

after "issued under" *insert*—

"clause (o) of sub-section (1) of section 2," (60)

The motion was adopted

MR. DEPUTY-SPEAKER : I will now put amendment Nos. 57 and 58, moved by Shri Daga, to the vote of House.

Amendments Nos. 57 and 58 were put and negatived

MR. DEPUTY-SPEAKER : The question is.

"That clause 44, as amended, stand part of the Bill".

The motion was adopted

Clause 44, as amended, was added to the Bill

Clause 45 was added to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI VEERENDRA PATIL : I beg to move :

"That the Bill, as amended, be passed"

MR. DEPUTY-SPEAKER : Motion moved :

"That the Bill, as amended, be passed"

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष जी, ऐसे विधेयक का तो मैं समर्थन करता हूं लेकिन इस विधेयक पर और अधिक गौर कर लेते , तो अच्छा होता । जल्दबाजी में काम नहीं होना चाहिए था और जल्दबाजी का नमूना यह है कि अभी मंत्री जी के जो संशोधन स्वीकृत हुए हैं, नियम के मुताबिक हिन्दी और अंग्रेजी दोनों में होने चाहिए थे लेकिन जल्द-बाजी की वजह से हिन्दी में आप ये न दे सके । इस तरह से राजभाषा अधिनियम 1963 का आप ने उल्लंघन किया है और ऐसी जल्द-बाजी की वजह से हुआ है, जो कि नहीं होना चाहिए था । आप को दोनों को सर्कूलेट करना चाहिए था, वितरित करवाना चाहिए था । इसलिए जिन लोगों ने इस बिल को प्रवर समिति में भेजने की मांग की थी, उन की मांग सही थी । इस को प्रवर समिति भेज कर अगले सेशन में विचार

करते या इसी सेशन में आखीर में इस को कर लेते । अगर ऐसा होता तो मेरे ख्याल से इस से बेहतर विधेयक आप पास कर सकते थे । तो पहली बात तो मैं यह कहना चाहता हूं ।

दूसरी बात जो मैं कहना चाहता हूं और जो बड़े महत्व की बात है और वह यह है कि अभी हमारे देश में बाहर लोगों को भेजने का रैकेट चला हुआ है और इसका अनुभव हम को इस लिए है कि रोज हम को पास पोर्ट की एप्लीकेशन्स पर दस्तखत करने पड़ते हैं और हम लोगों को बहुत मुसीबत से गुजरना पड़ता है । लोगों को बाहर नौकरी दिलाने के गिरोह यहां पर बने हुए हैं और वे लोगों को लूटते हैं और हजारों, लाखों रुपया वसूल करते हैं और वहां ले जा कर निराश्रित कर के छोड़ देते हैं । उन को काम नहीं दिया जाता है और वे बेचारे मारे मारे फिरते हैं । इससे हमारे देश की बदनामी होती है । इस तरह की कार्यवाही रोकने के लिए सरकार को ज्यादा से ज्यादा ध्यान देना चाहिए और उन लोगों को परेशानी न हो और हमारे देश की प्रतिष्ठा भी बचे, इसलिए इस तरह के रैकेटियर्स को सख्त से सख्त सजा मिलनी चाहिए ।

एक बात यह भी कहना चाहता हूं कि सब से ज्यादा ध्यान इस बात पर देना चाहिए कि जो हमारे यहां के लोगों को काम मिलेगा या नहीं, इस की पूरी जांच कर ली जाए और जो उन को ले जाने वाली कम्पनियां हैं, वे फेक तो नहीं हैं, उन की स्टेन्डिग है, उन के बारे में पूरी जानकारी होनी चाहिए और सरकार की इस बारे में जबावदेही होनी चाहिए और इस तरह के लोगों पर रोक लगे और सही कम्पनियां होनी चाहिए और सरकार स्वयं स्पान्सर करे, ऐसा मेरा कहना है ।

सरकार ही लोगों को बाहर ले जा कर काम दिलवाने का काम कर सके तो यह ज्यादा अच्छा होगा । यह जो गिरोह बना कर लोग ऐसा काम रहे हैं इनकी तरफ सरकार को ज्यादा से ज्यादा ध्यान देना चाहिए । यही मेरा निवेदन है ।

श्री गिरधारी लाल व्यास (भीलवाड़ा) : उपाध्यक्ष जी, सब से पहले मेरा यह निवेदन है कि मंत्री, जी जो बिल लाये हैं यह बहुत ही आवश्यक है । मैं इसका स्वागत करता हूं ।

ये जो एजेन्ट लोग बाहर लोगों को ले जाते हैं और उनसे रुपया लेते हैं फिर उनके लिए स्वीकृति भारत सरकार से भी दिलवाते हैं इसको रोकने के लिए आप क्या कार्यवाही कर रहे हैं ? इसमें बहुत से इन्फ्लुएंशल लोग भी शामिल हैं । ये एजेन्ट लोगों से तथा मजदूरों से दो-दो चार-चार हजार और इससे भी बहुत अधिक रुपया ले लेते हैं ऐसे लोगों के खिलाफ आप क्या कार्यवाही कर रहे हैं ? उनके लिए आपने इसमें क्या प्रावधान किया है ? ऐसे लोगों ने इसी काम से करोड़ों रुपया कमाया है । पिछले सालों में जितने भी इन एजेन्टों ने बाहर मजदूर भेजे हैं उनमें अधिकांश में गड़बड़ी हुई है । ऐसे लोगों के खिलाफ अब तक कोई कार्यवाही नहीं हुई है । ऐसे एजेन्टों के साथ आपके अधिकारी भी मिले होते हैं । ऐसे एजेन्टों और उनके साथ सांठगांठ करने वालों के खिलाफ अवश्य कार्यवाही होनी चाहिए और मैं मंत्री जी निवेदन करना चाहता हूं कि इसके लिए इस बिल में प्रावधान होना चाहिए । जो लोग गरीब लोगों का शोषण करते हैं और जो लोग उनका शोषण करने में सहायता करते हैं उनके खिलाफ कोई कार्यवाही की जा सके इसके लिए इस बिल में कोई व्यवस्था नहीं है । इसलिए इसके सम्बन्ध में अवश्य व्यवस्था होनी चाहिए । इस मामले में बहुत से इन्फ्लुएंशल लोग भी शामिल हैं जिनके साथ सांठगांठ कर के इन एजेन्टों ने करोड़ों रुपया कमाया है । अगर उन लोगों के बारे में मंत्री जी जानना चाहेंगे तो हम उनका नाम भी बता देंगे । ऐसे भेडियों के खिलाफ जो कि गरीब लोगों का खून चूसना चाहते हैं अगर कार्यवाही नहीं हो पायेगी तो आपकी यह व्यवस्था ठीक से नहीं चल पायेगी ।

आपने एजेन्टों को सिक्योरिटी के लिए एक लाख रुपया रखा है । इतना रुपया तो वे पांच आदमियों से कमा सकते हैं । अगर आप उनका एक लाख रुपया जप्त भी कर लेंगे तो भी उनको कोई फर्क नहीं पड़ेगा । उनकी जो भी यहां प्रापर्टी है, जो भी यहां सामान है वह सारा का सारा जप्त करना चाहिए । तभी जा कर ये लोग किसी प्रकार की गड़बड़ी करने से बाज आयेंगे । इसलिए यह व्यवस्था भी आपको करनी चाहिए ।

एक आपने इसमें यह प्रावधान किया है कि अगर किसी को 6 महीने से कम की सजा होती है तो उसका सर्टिफिकेट वापस हो सकता है । जो लोग मारल टरपीट्यूड का काम करते हैं, अगर उनको एक दिन की भी सजा होती है तो भी उनका सर्टिफिकेट या लाएसेंस वापस नहीं होनी चाहिए । यह व्यवस्था आपको इसमें करनी चाहिए ।

किसी को सजा होने के दो साल बाद उसका दुबारा रजिस्ट्रेशन हो जायेगा । ऐसी व्यवस्था आपने इसमें की है । जिन लोगों ने ऐसे धन्धे में लाखों रुपया कमाया हो उनको दो साल बीत जाने के बाद रजिस्ट्रेशन होने से क्या फर्क पड़ता है । ऐसे लोगों का तो दो साल के बाद क्या, जिन्दगी भर के लिए रजिस्ट्रेशन बंद हो जाना चाहिए । इस प्रकार का प्रावधान आपको इसमें करना चाहिए ।

एक आपने इसमें यह व्यवस्था की है कि बिना सरकार की इजाजत के कोई किसी पर मुकद्दमा नहीं कर सकेगा ।

MR. DEPUTY-SPEAKER : Mr. Vyas, this is the Third Reading, You cannot raise so many points. You have to follow the rules, Mr. Vyas. What is this ? Now, Mr. Minister, you reply to him.

(*Interruptions*)

श्री गिरधारी लाल व्यास : इस प्रकार के जो छोटे-छोटे मामले होते हैं उनमें सरकार की इजाजत की कोई जरूरत नहीं होनी चाहिए ।

19.00 Hrs.

इस क्लाज को निश्चित तरीके से आपको हटा देना चाहिए । इस बिल में एक व्यवस्था और की गई है । कोई भी सरकारी अधिकारी अपने घरेलू नौकर को भी साथ ले जा सकेगा । हमारे लिए यह बहुत ही शर्म की बात है और मेरा मंत्री महोदय से निवेदन है कि इस व्यवस्था को निश्चित तौर पर हटाइए ।

श्रम और पुनर्वास मंत्री (श्री वीरेन्द्र पाटिल): मान्यवर, रामावतार शास्त्री जी ने बिल को सलेक्ट कमेटी में भेजने का अनुरोध किया है । बिल पर जो डिबेट हुई है उसमें मैंने इसके बारे में बहुत विस्तार से बता दिया है । उन बातों को मैं दोहराना नहीं चाहता । सलेक्ट कमेटी में इसको भेजने की आवश्यकता नहीं है । इस पर पहले ही बहुत सोच-विचार हो चुका है । अगर इसको सलेक्ट कमेटी में भेज दिया जाएगा तो हमारे 5-6 महीने और लग जाएंगे । इस लिए सलेक्ट कमेटी में भेजने की सरकार ताईद नहीं करती है ।

माननीय शास्त्री जी ने कहा है कि कुछ एजेन्ट्स ऐसे हैं, कुछ वर्करों से पैसे ले लिए जाते हैं और बाहर ले जाकर उनको छोड़ दिया जाता है । अब बिल में यह प्रावधान किया गया है कि इमीग्रेशन क्लीयरेंस के बगैर कोई नहीं जा सकेगा । रिक्रूटमेंट एजेन्ट को डिमांड लैटर प्रोड्यूस करना होगा, एपाएंटमेंट कंट्रेक्ट प्रोड्यूस करना होगा और पावर आफ अटार्नी जिस पर रिक्रूटमेंट एजेन्ट और वर्कर के भी साइन होंगे वह देगातब उसको इमीग्रेशन क्लीयरेंस दिया जाएगा । कागजातों को दाखिल करने के बारे में बिल में बड़ी तफसील से बताया गया है । इस तरह से कोई भी रिक्रूटमेंट एजेंट किसी को भी चीट नहीं कर सकेगा ।

मैं इस बात को मानता हूं कि एजेंट्स द्वारा शोषण हो रहा है । इस बारे में शिकायतें भी आई हैं । अभी माननीय सदस्य ने भी बताया कि एजेन्ट 10-15 हजार रुपए लेते हैं और इसके बाद भी कई बार नौकरी नहीं दी जाती । अभी

तक इस बारे में कोई कानून नहीं था। जो भी इमीग्रेशन क्लीयरेंश दिया जा रहा था वह सुप्रीम कोर्ट की गाइड लाइंस के लिहाज से दिया जा रहा था। उसमें यह कहीं नहीं लिखा था कि एजेंट द्वारा वर्कर से इतना चार्ज करना चाहिए। इतना पैसा लेने के बाद भी जब नौकरी नहीं दी जाती थी तो उसके लिए कोई कानून नहीं था। इसलिए कोई एक्शन नहीं ले सकते थे। इसलिए उनको हम पुलिस के सुपुर्द करते थे। पुलिस अपनी कार्यवाही करती थी। कुछ कार्यवाहियां अभी चल रही हैं। लेकिन अब कानून बनने के बाद में विश्वास दिलाना चाहता हूं कि इसके लिए काफी व्यवस्था हो जाएगी। "चीट्स एनी इमीग्रेंट" कोई भी इमीग्रेंट को चीट करता है, शोषण करता है, कानून की खिलाफवर्जी करता है तो उसको दो साल की कैद और 2000 रुपया जुर्माना देना होगा। इस में जो किया गया है उसको मैं आपके फायदे के लिए बताना चाहता हूं। इस में व्यवस्था यह की गई है :

> "Provided that in the absence of any special and adequate reasons to the contrary to be mentioned in the judgment of the court. such imprisonment shall not be less than six months"

अगर वह दोषी ठहराया गया, कानून के लिहाज कोर्ट में, तो उसको कम से कम छः महीने की कम सजा मिलनी चाहिये। कोर्ट को अख्त्यार नहीं हैं कि छः महिने से कम सजा दे। डिटरेंट पनिशमेंट जो भी हो सकती है देने का प्रावधान हम ने इस में रखा है। इस कानून के बनने के बाद जो भी अब शोषण हो रहा है, चीटिंग हो रही है मैं समझता हूं बहुत हद तक कम हो जायेगी।

शास्त्री जी का कहना था कि भरती दिलाने का जो काम है, रिक्रूटिंग एजेंट्स का जो काम है वह गवर्नमेंट को करना चाहिये। तफ्सील में मैं इसका जवाब डिबेट में दे चुका हूं। आजकल एम्प्लायमेंट की बहुत कम्पटीटिव मार्किट हो गई है। हर एक चाहता है कि गल्फ कन्ट्रीज में, मिडिल ईस्ट में, अफ्रीकन कन्ट्रीज में अपने देश के वर्कर्ज को भेजें क्योंकि काफी पैसा वहां है। इसलिए कम्पटीशन बहुत है। पाकिस्तान, बंगला देश, श्रीलंका थाइलैंड आदि हमारे देश के साथ कम्पटीशन कर रहे हैं। उनके कम्पटीशन में हम को ठहरना है तो बहुत कुछ करना होगा। मैं तफ्सील में जाना नहीं चाहता हूं। शास्त्री जी अगर चाहें तो सदन के बाहर मैं उनको बता दूंगा। गवर्नमेंट के लिए यह काम करना बड़ा मुश्किल है। अगर गवर्नमेंट इस काम को करेगी तो जो उद्देश्य हम सिद्ध करना चाहते हैं, हासिल करना चाहते हैं वह उद्देश्य हासिल नहीं कर सकेंगे। कारपोरेशन भी है। मद्रास में है, केरल में है उड़ीसा आदि में है। जो स्टेट्स इस तरह के कारपोरेशन स्थापित करना चाहती हैं उनको हम मना नहीं करेंगे। उनको हम एनकरेज करेंगे। अब कारपोरेशन अगर अच्छी तरह से नहीं चलते हैं तो हम मजबूर हैं। लेकिन इतना आश्वासन मैं दे सकता हूं कि अगर कोई स्टेट गवर्नमेंट अपने लोगों को बाहर एम्प्लायमेंट दिलाने के लिए कारपोरेशन बनाने के लिए आगे आती है तो गवर्नमेंट आफ इंडिया से जो भी सुविधायें हो सकती हैं—उनको हम देने के लिए तैयार हैं।

व्यास जी ने कहा कि एक लाख क्या होता है? एक लाख सिक्योरिटी है जो रजिस्ट्रेशन के साथ देनी होगी। उसके बाद वर्कर्ज को जब बाहर भेजते हैं और अगर कोई रिक्रूटिंग एजेंसी पचास आदमियों को भेज रही है तो उनके वापस आने का खर्चा भी यहां पर सिक्योरिटी के तौर पर भरना पड़ेगा।

MR. DEPUTY SPEAKER : Mr. Vyas said that many people become lakhiers and all that. If he furnishes the list, you can tell him that you will take action. He can give the list to the Government.

श्री वीरेन्द्र पाटिल : अब हालत यह है कि कोई ऐजेंसी किसी को नौकरी दिलाने के लिए

और दस पंद्रह हजार भी वसूल करती है तो कानून की खिलाफ वर्जी नहीं करती है क्योंकि कोई कानून है ही नहीं, सिर्फ गाइडलाइंज पर चल रही हैं—

श्री गिरधारी लाल व्यास : दस पंद्रह हजार एजेंट ले लेता है सरकार की इजाजत दिलाने के लिए। उसके खिलाफ कोई कार्यवाही करने जा रहे हैं ?

श्री वीरेन्द्र पाटिल : अगर कोई गवर्नमेंट का अफसर इमीग्रेशन क्लीयरेंस देने के लिए पैसा लेता है तो इसको साबित करना चाहिये । आपके कहने पर कोई नहीं लिया जा सकता है । कोई अफसर एजेंट से मामूल लेता है और अगर कोई इस किस्म की शिकायत आती है तो हम इनक्वारी करने के लिए तैयार हैं और उसके बाद अगर यह साबित हो जाता है तो उसको डिसमिस करेंगे और जो भी पनिशमेंट देनी है, देने के लिए तैयार हैं । छः महीने की जो सजा रखी है वह भी इसलिए कि अगर जुर्म साबित हो जाता है तो कम से कम छः महीने की सजा होनी चाहिये ।

व्यास जी ने कहा कि अगर कोई चीट करता है, पैसा लेता है, नौकरी नहीं दिलाता उसके खिलाफ कार्यवाही करने के लिए, प्रासीक्यूशन के लिए आपकी मंजूरी की क्या जरूरत है । इसीलिये मैंने अभी अमैंडमैंट मूव किया है, ऐसे लोगों को हमारे पास मंजूरी के लिये आने की जरूरत नहीं है । मैंने वैसे ही अमैंडमैंट मूव नहीं किया गया है, उनके मां, बाप, भाई, बेटा, बेटी, सिस्टर्स उन सब के लिये कोई अदालत में जा सकता है या पुलिस के सामने कोई भी जा सकता है और उनके खिलाफ चालान हो सकता है । उसके लिए गवर्नमेंट के पास आकर मंजूरी लेने की जरूरत नहीं है ।

श्री बनातवाला ने एक अमैंडमैंट मूव किया था । आज वदकिस्मती से वह यहां नहीं है । वह अमैंडमैंट चाहते हैं या नहीं लेकिन मैंने देखा कि वह बहुत जरूरी और वाजिब अमैंडमैंट है, इसको मंजूर करना चाहिये । उनके न होने की वजह से मैं उनके अमैंडमैंट को अपनी तौर से पेश कर के मंजूर कर रहा हूं

मैं उम्मीद करता हूं कि इस कानून के पास होने के बाद जो शोषण हो रहा है, वह बन्द होगा । ऐसा मेरा विश्वास है ।

MR. DEPUTY SPEAKER : The question is :

> "That the Bill, as amended, be passed."

The motion was adopted

19.11 Hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 16, 1983/Sravana 25, 1905 (Saka)

Printed at S. Narayan & Sons, 7117/18, Pahari Dhiraj, Delhi-6.